

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.122- IA 177 of 2021  
Item No.123 – IA 178 of 2021  
In  
CP(IB) 482 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Elcen Machines Pvt Ltd  
V/s  
MAKTEL Power Ltd

.....Applicant

.....Respondent

**Order delivered on ..21/03/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Advocate, Mr. Arjun Padhiyar for Advocate, Mr. Atul Sharma.  
For the Respondent : Advocate, Mr. Acharya Shrikrishna in IA 178/2021.

**ORDER**

**IA 177 of 2021**

Pleadings are complete.

Learned counsel for Liquidator/applicant states that arguing counsel is in personal difficulty, and seeks adjournment.

**IA 178 of 2021**

Application filed by liquidator against Vadodara Municipal Corporation. Learned counsel for Liquidator/applicant states that arguing counsel is in personal difficulty, and, seeks adjournment.

Pleading are complete.

List for hearing on 08.04.2022

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**